

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-519**  
IB-601/ND/2020

**IN THE MATTER OF:**

AnkitGarg

Vs.

International land Developers pvt ltd

....Applicant

.....Respondent

**SECTION**

U/s 9 IBC Code 2016

**Order delivered on 15.01.2021**

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Adv. K S Arya

For the Respondent :

**ORDER**

Ld. Counsel for the applicant informed us that the matter has already been settled between the parties and seeks 7 days' time to file the withdrawal application. List the matter on **22.01.2021**.

Sd/-

**(K.K. VOHRA)**  
**MEMBER (T)**

Sd/-

**(ABNI RANJAN KUMAR SINHA)**  
**MEMBER (J)**